

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE AT PUNE)**

I.A. NO. 232 OF 2023 (WZ)

IN

EXECUTION APPLICATION NO. 20 OF 2023 (WZ)

IN THE MATTER OF:

CHANDAN SURYAKANT

KHORJUVEKAR

... APPLICANT

VERSUS

GOA COASTAL ZONE

MANAGEMENT AUTHORITY & ORS. ... RESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 1**

GOA COASTAL ZONE MANAGEMENT AUTHORITY

PAPER BOOK

(KINDLY SEE INDEX INSIDE)

ABHAY ANIL ANTURKAR

ADVOCATE FOR RESPONDENT NO. 1

GOA COASTAL ZONE MANAGEMENT AUTHORITY

INDEX

Sr. No.	Particulars	Pages
1.	Counter Affidavit on behalf of Respondent No. 1	1 – 5
2.	<u>Annexure R-1</u> True copy of the Order dated 15.01.2024 issued against Respondent No. 5 and 6	6 – 12
3.	<u>Annexure R-2</u> True copy of the Order dated 15.01.2024 issued against Respondent Nos. 7	13 – 19
4.	<u>Annexure R-3</u> True copy of the Order dated 17.01.2024 issued against Respondent Nos. 8	20 – 27
5.	<u>Annexure R-4</u> True copy of the Corrigendum dated 29.01.2024 issued against Respondent Nos. 8	28 – 29



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**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

I, Johnson Bedy Fernandes, adult, being the Member Secretary of the Respondent No. 1 Goa Coastal Zone Management Authority [hereinafter, "**GCZMA**"], having my office at: 4th Floor, Dempo Towers, Patto, Panaji, Goa, do hereby solemnly affirm and state as under:

1. I am the Member Secretary of the Respondent No. 1 GCZMA in the captioned Application. I have examined the

documents pertaining to the captioned Application as available in my office and am filing the present Affidavit on the basis of the said documents.

2. I say that nothing in the present Affidavit may be deemed to be any admission of any content of the captioned Application, unless the same is categorically admitted herein. I further submit that nothing in the captioned Application may be deemed to have been admitted for want of specific denials.
3. The answering Respondent has filed Affidavits dated 10.01.2024 and 15.01.2024 in respect of the captioned matter. The contents of these Affidavits may be read to be a part of the present Affidavit, and are not reproduced hereunder for the sake of brevity.
4. The Application has filed the captioned I.A. to seek, *inter alia*, the following reliefs:

“ ...

- B. *Direct the Goa Coastal Zone Management Authority (GCZMA) to pass formal order(s) under Section 5 of the Environment (Protection) Act, 1986 and its rules with respect to its decision taken during its 364th meeting held on 23.10.2023 pertaining to Case Nos. 1.10 & 1.12 concerning demolition of illegal structures of Mr. Pankaj Chopra & Mrs. Goldy Chopra – M/s*



Maargrit Beach Resort (Respondent Nos. 5 &6) and Mr. Satyam Thakral – Dallas Beach Resort (Respondent No. 7) respectively.



C. *Direct the Goa Coastal Zone Management Authority (GCZMA) to show cause explaining the reason for delay in issuing formal order(s) with respect to its decision taken during its 364th meeting held on 23.10.2023 pertaining to Case Nos. 1.10 & 1.12 giving the details of officials concerned and also show cause as why departmental disciplinary action should not be initiated against these officials.*

D. *Direct GCZMA to file compliance report before this Hon'ble Tribunal bringing on record the formal order(s) passed with respect to its decision taken during its 364th meeting held on 23.10.2023 pertaining to Case Nos. 1.10 & 1.12.*

...”

5. In compliance with the directions issued by this Hon'ble Tribunal, the answering Respondent has issued the following orders against Respondent Nos. 5 to 8:

(i) Order dated 15.01.2024 against Respondent Nos. 5 Pankaj Chopra and 6 Goldy Chopra;

- (ii) Order dated 15.01.2024 against Respondent No. 7 Satyam Thakral; and
- (iii) Order dated 17.01.2024 against Respondent No. 8 Rajendra Kamra.

A true copy of the Order dated 15.01.2024 issued against Respondent No. 5 and 6 is annexed and is marked as **ANNEXURE R-1**.

A true copy of the Order dated 15.01.2024 issued against Respondent Nos. 7 is annexed and is marked as **ANNEXURE R-2**.

A true copy of the Order dated 17.01.2024 issued against Respondent Nos. 8 is annexed and is marked as **ANNEXURE R-3**.

6. After passing the Order dated 17.01.2024 against Respondent No. 8, the answering Respondent noticed that it was erroneously addressed to Respondent No. 7 Satyam Thakral instead. Thus, the answering Respondent issued a Corrigendum dated 29.01.2024 to Respondent No. 8 Rajendra Kamra.

A true copy of the Corrigendum dated 29.01.2024 issued against Respondent Nos. 8 is annexed and is marked as **ANNEXURE R-4**.



7. In view of the aforesaid, it is submitted that the answering Respondent has complied with the directions issued by this Hon'ble Tribunal. Hence, the captioned I.A. may kindly be dismissed.

[Signature]
DEPONENT

VERIFICATION

I, the above-named Deponent, do hereby state on solemn oath and affirmation that the facts stated hereinabove in this Counter Affidavit are true and correct to the best of knowledge, information and belief, and nothing has been concealed.

Verified at Panaji on this 12th day of March, 2024.



[Signature]
DEPONENT

Executed before me
At Panjim Tiswadi - Goa
Reg. No. 40/03/2024
Dated: 12/03/2024

[Signature]
Venefrada C.P.P.B Gracias
Advocate & Notary Gov State

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment and Climate Change (Govt. of Goa)

4th floor, Dempo Towers, Patto, Panaji-Goa

czma.goa.gov.in

Ref.No. GCZMA/N/ILLE-COMPL/22-23/75/PartI/3233

Dated: 15/01/2024

DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE OF THE ENVIRONMENT (PROTECTION) RULES, 1986.

WHEREAS, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

AND WHEREAS, the Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna Bardez Goa against Mr. Pankaj Chopra, Lucky Real Tech Pvt Ltd., and Sayam Thakral, C/o Maargit Beach Resort Goa Ashwem Beach with regards to Illegal construction mentioned below in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

AND WHEREAS, on receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection.

AND WHEREAS, the Authority issued Show Cause Notice bearing No. GCZMA/N/ILLE-COMPL/22-23/75/1549 dated 18/10/2022; to M/s Maargit Beach Resort, stating the illegalities and further directing the Respondent to remain present for the personal hearing before the Authority on 27/10/2022.

AND WHEREAS, based on the report drawn by the surveying team of the GCZMA and the DSLR the following violations were noticed:

SR. NO	Name of the Party/alleged violator	Survey No. / Village	Type of Construction/activity	Findings	Distance from HTL
3.	Maargit Beach Resort (construction complete and resort is operational)	211/2-A Ashwem Mandrem	a) Cottage blocks – 24 b) Restaurant – 01 c) Reception block – 02 d) Wooden platform e) Concrete storm water drain f) Swimming Pool g) Laterite masonry Compound Wall h) Structure next to the reception having two	The project has approval of the GCZMA. However, structures d) to h) are unauthorised and recommended for	Within CRZ Limits

[Handwritten Signature]
21 7

			molded polyethylene water tanks. i) Illegally erected 20 RCC coloumn	demolition.	
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AND WHEREAS, the matter was placed in the 326th GCZMA Meeting held on 27/10/2022. The Authority decided that, *“The Authority after hearing both the parties decided to drop the proceedings with respect to Lucky Real Tech Pvt Ltd through Lalit Arora as per the order passed by NGT and to continue the proceedings on other parties issue fresh notices on Mr. Satyam Thakral and Pankaj Chopra for M/s Maargit Beach Resort the matter is posted on 24/11/2022 at 3.30 pm”*.

AND WHEREAS, as the term of the Authority had expired there were no meetings taken up for hearing. No sooner the Authority was reconstituted the matter was placed for hearing

AND WHEREAS, the matter was placed in the 334th GCZMA Meeting held on 09/03/2023. The proceeding at the hearing is that, *“Advocate Pankaj Vernekar appeared for the Respondent Mr. Rajendra Kamra. Advocate Akshata Gawas appeared for the Respondent Mr. Pankaj Chopra (M/s Maargit Beach Resort). Advocate Gauresh Malik appeared for the Complainant Mr. Chandan Khorjuvekar. Advocate for the Respondent Mr. Rajendra Kamra submitted that Show Cause Notice is not received by him. The NGT directed the parties to appear before GCZMA on 09/03/2023. The Copy of the Show Cause Notice is given to the advocate appeared for Mr. Rajendra Kamra”*

AND WHEREAS, the matter was placed in the 334th GCZMA Meeting held on 09/03/2023. The Authority decided that, *“The Authority after hearing all the parties decided to bifurcate the cases and hear the Respondents individually. Further, the Authority decided to post the mater on 21/03/2023 at 3.00 pm’*.

AND WHEREAS, the matter was placed in the 336th GCZMA Meeting held on 21/03/2023. The proceeding at the hearing is that, *“Advocate Basilo Pacheco appeared for the Complainant. Advocate Nitin Sawant remained present for Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla who are the new purchaser of the property belonging to Mr. Satyam Thakral. Advocate Kajal Bandodkar remained present for Pankaj Chopra (M/s Maargit Beach Resort) and Advocate C. Lobo appeared for Rajendra Kamra. Advocate for Rajendra Kamra filed reply. Advocate Nitin Sawant accepted the show cause notice and the violations and stated he will file appropriate reply in his case. Further, he sought copy of complaint, Show cause Notice and site inspection report which were furnished to him and to the advocate Kajal Bandodkar*

AND WHEREAS, the matter was placed in the 336th GCZMA Meeting held on 21/03/2023. The Authority decided that, "The Authority after hearing the parties decided to post the matter on 05/04/2023 at 3.00 pm for filling replies by Mr. Satyam Thakral and Pankaj Chopra and decided to bifurcate the cases and hear all the 3 Respondents individually.

AND WHEREAS, the matter was placed in the 338th GCZMA Meeting held on 05/04/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Advocate Kajal Bandodkar remained present for the Respondent. Advocate for the Respondent filed reply

AND WHEREAS, the matter was placed in the 338th GCZMA Meeting held on 05/04/2023. The Authority decided that, "The Authority after hearing both the parties decided to post the matter on 13/04/2023 at 3.00 pm for arguments

AND WHEREAS, the matter was placed in the 340th GCZMA Meeting held on 13/04/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant and filed brief complaint notes. Advocate Kajal Bandodkar remained present for the Respondent. Respondent filed reply. Further Respondent sought time to file additional documents."

AND WHEREAS, the matter was placed in the 340th GCZMA Meeting held on 13/04/2023. The Authority decided that, "The Authority after hearing both the parties decided to post the matter on 04/05/2023 at 3.00 pm for arguments.

AND WHEREAS, the matter was placed in the 342nd GCZMA Meeting held on 04/05/2023 but rescheduled on 05/05/2023, the proceeding at the hearing was that, "Advocate Gauresh Malik appeared for the Complainant and Respondent sought time to file additional documents.

AND WHEREAS, the matter was placed in the 342nd GCZMA Meeting held on 04/05/2023 but rescheduled on 05/05/2023; the Authority decided that, "The Authority after hearing both the parties decided to post the matter on 22/06/2023 at 3.00 pm for arguments

AND WHEREAS, the matter was placed in the 347th GCZMA Meeting held on 22/06/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Advocate remained present for the Respondent. Advocate for the Respondent sought time for arguments".

AND WHEREAS, the matter was placed in the 347th GCZMA Meeting held on 22/06/2023. The Authority decided that, "The Authority after hearing both the parties decided to post the matter On 20/07/2023 at 8.00 pm for final arguments"

AND WHEREAS, the matter was placed in the 350th GCZMA Meeting held on 20/07/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Respondent was absent"

AND WHEREAS, the matter was placed in the 350th GCZMA Meeting held on 20/07/2022. The Authority decided that, "The Authority decided post the matter on 10/08/2023 at 3.00 pm".

AND WHEREAS, the matter was placed in the 351st GCZMA Meeting held on 31/07/2023. The proceeding at the hearing is that, "Respondent was absent. Advocate S. Coutinho remained present for the Complainant and placed NGT Judgment dated 26/07/2023 before the Authority.

AND WHEREAS, the matter was placed in the 351st GCZMA Meeting held on 31/07/2022. The Authority decided that, "The Authority after hearing complainant and going through the direction given by NGT decided to post all the matter on 10/08/2023 at 3.00 pm for arguments.

AND WHEREAS, the matter was placed in the 354th GCZMA Meeting held on 16/08/2023. The proceeding at the hearing is that, "*Advocate for the Complaint present. Advocate for the Respondent present*"

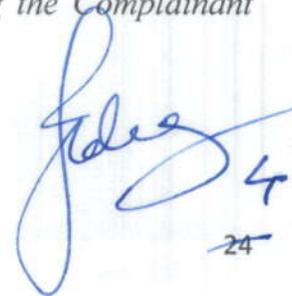
AND WHEREAS, the matter was placed in the 354th GCZMA Meeting held on 16/08/2022. The Authority decided that, "*The Authority after hearing both the parties decided to post the matter on 24/08/2023 at 3.00 pm.*"

AND WHEREAS, the matter was placed in the 357th GCZMA Meeting held on 29/08/2023. The proceeding at the hearing is that, "Adv Malik for the Complainant present. Advocate for Complainant sought time to submit additional submissions Adv for the respondent present.

AND WHEREAS, the matter was placed in the 357th GCZMA Meeting held on 29/08/2022. The Authority decided that, "*The Authority after hearing the parties decided to post the matter on 07/09/2023 at 3.00 pm for filling synopsis by both the parties*"

AND WHEREAS, the matter was placed in the 359th GCZMA Meeting held on 07/09/2023. The proceeding at the hearing is that, "*Advocate for the Complaint present. Advocate for the Respondent present*"

AND WHEREAS, the matter was placed in the 359th GCZMA Meeting held on 07/09/2022. The Authority decided that, "*The Authority after hearing the Complainant decided to post the matter for orders*"



AND WHEREAS, the matter was placed in the 364th GCZMA Meeting held on 23/10/2022. The Authority decided that, "The Authority perused the Replies filed by the parties, the documents produced on record, the site inspection report and have decided that

The Respondent Mr Pankaj Chopra on behalf of Maargit Beach Resort filed his reply to the SCN contending that he was not served in the case filed before NGT, this Authority has not served him the copies of the documents and the SCN however, the Authority granted him time and furnished all the required documents to the Respondent after which the Respondent filed his reply to the violations mentioned in the SCN.

<ul style="list-style-type: none"> a) Cottage blocks – 24 b) Restaurant – 01 c) Reception block – 02 d) Wooden platform e) Concrete stormwater drain f) Swimming Pool g) Laterite masonry Compound Wall h) Structure next to the reception having two molded polyethylene water tanks. i) Illegally erected 20 RCC coloumn 	<p>The project has approval of the GCZMA.</p> <p>However, structures d) to h) are unauthorised and recommended for demolition.</p>
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The Respondent stated that he had taken the permission from the GCMZA via ref no. GCZMA/N/Shack-Hut-Cott-Tent/20-21/14/313 dated 09/06/2021 for erection of temporary shack, cottages and reception in the property bearing Sy. No. 211/2-A of Mandrem Village, Pernem. In view of the permission obtained the violations noted in the SCN at a)Cottage blocks – 24, b)Restaurant– 01, c)Reception block – 01 stands discharged. However the other Reception block has to be demolished as the same is without approval.

The Respondent seeks regularisation of the violation observed at "(d)Wooden platform" which clearly indicates that the Respondent does not have any permission. Based on his admission to regularise and as there is no provisions to regularise under the CRZ Notification 2011, the Authority directs the Respondent to demolish /remove the wooden platform. The Authority grants Respondent the liberty to approach the Authority and seek permission as per the notification.

The Authority noted at "(e) Concrete storm water drain" that since the flow of the rain water drain has been channelised as per the natural flow and the same is

required in order to avoid any floods in the village. The Authority decided to retain the same and approve of it in view of the damage control measure.

The Authority noted at “(f) Swimming Pool” the Respondent was silent and has not placed any documents on records besides the Permission issued by the Authority to substantiate the fact that the structures at (f) Swimming Pool, (g) Laterite masonry compound wall, (h) Structure next to the reception having two moulded polyethylene water tanks are erected without any permissions & (i) 20 RCC Column which are permanent in nature for which no consent was obtained.

Moreover, the Respondent seeks regularization of the Compound wall, and with regards to the violation at (h), by this statement it is clear that he does not have any permission and the same is erected in violation of the CRZ Notification.

The Respondent being silent clearly proves that he has no documents to prove the legality for the violations noted at (f), (g), (h) and (i) of the Show Cause Notice hence calls for demolition.

The Authority decided to discharge the SCN to the extent of (a) Cottages Blocks-15, (b) Restaurant -1 and (c) Reception-1 and demolish the violations noted at (c) Reception -1, (d) Wooden platform, (f) Swimming Pool, (g) Laterite masonry compound wall, (h) Structure next to the reception having two moulded polyethylene water tanks”

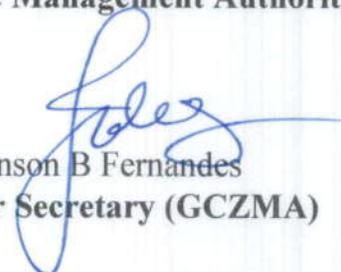
NOW THEREFORE, the GCZMA in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) read with sub-rule (3) (a) of Rule 4 of the Environment (Protection) Rules 1986, and read with power vested with the GCZMA vide Order S.O. 6071 (E) dated 27/12/2022 issued by the Ministry of Environment & Forests, Government of India, hereby directs Mr Pankaj Chopra on behalf of Maargit Beach Resort and Mrs. Goldy Chopra, C/o Maargit Beach Resort, to demolish at “(d) Wooden platform”, (f) Swimming Pool, (g) Laterite masonry compound wall, (h) Structure next to the reception having two moulded polyethylene water tanks, (i) 20 RCC Column which are permanent in nature for which no consent was obtained Compound wall, situated in Sy. No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa, as decided in the 364th Meeting of the GCZMA held on 23/10/2023, and further to restore the land to its original condition, within **30 days** from the date of receipt of this order. The Dy. Collector & S.D.O, Pernem, Goa to verify if the said structure is demolished as per these directives failing which the concerned

Deputy Collector/ S.D.O shall demolish the structure to enable restoration of land to its original state within 15 days and recover the expenses incurred from Mr Pankaj Chopra on behalf of Maargit Beach Resort, Mrs. Goldy Chopra, C/o Maargit Beach Resort as the arrears of land revenue. Further, Dy. Collector & S.D.O, Pernem, Goa is required to submit a compliance report in respect of above directions to the GCZMA within next 3 days of expiry of the aforementioned time period of 30 days.

Further the Authority in the same meeting 364th GCZMA Meeting held on 23/10/2023 has discharged the structure a) Cottage blocks – 15, b) Restaurant– 01, c) Reception block – 01, “(e) Concrete storm water drain” stands discharged, situated in Sy No Sy. No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

The proceedings are disposed off accordingly.

**For and on behalf of the
Goa Coastal Zone Management Authority**


Johnson B Fernandes
Member Secretary (GCZMA)

To,

1. Mr. Pankaj Chopra, C/o Maargit Beach Resort, Sy. No. 211/2-A, Village Mandrem, Pernem Taluka, North Goa District, Goa – 403718.
2. Mrs. Goldy Chopra, C/o Maargit Beach Resort, Sy. No. 211/2-A, Village Mandrem, Pernem Taluka, North Goa District, Goa – 403718.

Copy to:

1. **The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa...** for information and necessary action.
2. **The Dy. Collector& SDO & Incharge of Demolition Squad, Tiswadi Taluka, Panaji Goa**
3. **The Dy. Collector& SDO of Pernem, Goa.....** who is required to enforce these directions.
4. Mr. Chandan Suryakant Khorjuvekar, resident of House No. 98/9, Bandir waddo, Anjuna Bardez Goa.

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment and Climate Change (Govt. of Goa)

4th floor, Dempo Towers, Patto, Panaji-Goa

czma.goa.gov.in

Ref.No.GCZMA/N/ILLE-COMPL/22-23/75/PartI/3232

Dated: 15/01/2024

DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE OF THE ENVIRONMENT (PROTECTION) RULES, 1986.

WHEREAS, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

AND WHEREAS, the Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna Bardez Goa against Mr. Pankaj Chopra, Lucky Real Tech Pvt Ltd., and Sayam Thakral, C/o Maargrit Beach Resort Goa Ashwem Beach with regards to Illegal construction construction mentioned below in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

AND WHEREAS, on receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection.

AND WHEREAS, the Authority issued Show Cause Notice bearing No. GCZMA/N/ILLE-COMPL/22-23/75/1549 dated 18/10/2022; to M/s Satyam Thakral stating the illegalities and further directing the Respondent to remain present for the personal hearing before the Authority on 27/10/2022

AND WHEREAS, based on the report drawn by the surveying team of the GCZMA and the DSLR the following violations were noticed:

SR. NO	Name of the Party/alleged violator	Survey No. / Village	Type of Construction/activity	Findings	Distance from HTL
3.	Satyam Thakral (construction is progress)	211/2-A Ashwem Mandrem	a) Cottage Blocks - 15 b) Restaurant - 01 c) Swimming Pool d) RCC platform e) Structure on eastern side f) RCC under ground water tank	The project has approval of the GCZMA. However, Structures c) to f) are unauthorised and	Within CRZ Limits

				recommended for demolition.	
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AND WHEREAS, the matter was placed in the 326th GCZMA Meeting held on 27/10/2022. The Authority decided that, *"The Authority after hearing both the parties decided to drop the proceedings with respect to Lucky Real Tech Pvt Ltd through Lalit Arora as per the order passed by NGT and to continue the proceedings on other parties issue fresh notices on Mr. Satyam Thakral and Pankaj Chopra for M/s Maargit Beach Resort the matter is posted on 24/11/2022 at 3.30 pm"*.

AND WHEREAS, as the term of the Authority had expired there were no meetings taken up for hearing. No sooner the Authority was reconstituted the matter was placed for hearing

AND WHEREAS, the matter was placed in the 334th GCZMA Meeting held on 09/03/2023. The proceeding at the hearing is that, *"Advocate Pankaj Vernekar appeared for the Respondent Mr. Rajendra Kamra. Advocate Akshata Gawas appeared for the Respondent Mr. Pankaj Chopra (M/s Maargit Beach Resort). Advocate Gauresh Malik appeared for the Complainant Mr. Chandan Khorjuvekar. Advocate for the Respondent Mr. Rajendra Kamra submitted that Show Cause Notice is not received by him. The NGT directed the parties to appear before GCZMA on 09/03/2023. The Copy of the Show Cause Notice is given to the advocate appeared for Mr. Rajendra Kamra"*

AND WHEREAS, the matter was placed in the 334th GCZMA Meeting held on 09/03/2023. The Authority decided that, *"The Authority after hearing all the parties decided to bifurcate the cases and hear the Respondents individually. Further, the Authority decided to post the matter on 21/03/2023 at 3.00 pm"*.

AND WHEREAS, the matter was placed in the 336th GCZMA Meeting held on 21/03/2023. The proceeding at the hearing is that, *"Advocate Basilo Pacheco appeared for the Complainant. Advocate Nitin Sawant remained present for Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla who are the new purchaser of the property belonging to Mr. Satyam Thakral. Advocate Kajal Bandodkar remained present for Pankaj Chopra (M/s Maargit Beach Resort) and Advocate C. Lobo appeared for Rajendra Kamra. Advocate for Rajendra Kamra filed reply. Advocate Nitin Sawant accepted the show cause notice and the violations and stated he will file appropriate reply in his case. Further, he sought copy of complaint, Show cause Notice and site inspection report which were furnished to him and to the advocate Kajal Bandodkar"*

AND WHEREAS, the matter was placed in the 336th GCZMA Meeting held on 21/03/2023. The Authority decided that, *"The Authority after hearing the parties decided*

to post the matter on 05/04/2023 at 3.00 pm for filling replies by Mr. Satyam Thakral and Pankaj Chopra and decided to bifurcate the cases and hear all the 3 Respondents individually.

AND WHEREAS, the matter was placed in the 338th GCZMA Meeting held on 05/04/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Advocate Nitin Sawant remained present for the Respondent. Advocate for the Respondent filed reply.

AND WHEREAS, the matter was placed in the 338th GCZMA Meeting held on 05/04/2023. The Authority decided that, "The Authority after hearing both the parties decided to post the matter on 13/04/2023 at 3.00 pm for arguments

AND WHEREAS, the matter was placed in the 340th GCZMA Meeting held on 13/04/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Advocate Vidhya Dessai remained present for the Respondent. Advocate for the Respondent sought time for arguments.

AND WHEREAS, the matter was placed in the 340th GCZMA Meeting held on 13/04/2023. The Authority decided that, "The Authority after hearing both the parties decided to post the matter on 04/05/2023 at 3.00 pm for arguments.

AND WHEREAS, the matter was placed in the 342nd GCZMA Meeting held on 04/05/2023 but rescheduled on 05/05/2023, the proceeding at the hearing was that, "Advocate Gauresh Malik appeared for the Complainant. Advocate remained present for the Respondent. Advocate for the Respondent sought time for arguments. Advocate Gauresh Malik appeared for the Complainant Adv for Cochin Estate appeared for 2nd Complainant Adv Pankaj Vernekar appeared for the Respondent and sought for time

AND WHEREAS, the matter was placed in the 342nd GCZMA Meeting held on 04/05/2023 but rescheduled on 05/05/2023; the Authority decided that, "The Authority after hearing both the parties decided to post the matter on 22/06/2023 at 3.00 pm for arguments

AND WHEREAS, the matter was placed in the 347th GCZMA Meeting held on 22/06/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Advocate remained present for the Respondent. Advocate for the Respondent sought time for arguments".

AND WHEREAS, the matter was placed in the 347th GCZMA Meeting held on 22/06/2023. The Authority decided that, "The Authority after hearing both the parties decided to post the matter On 20/07/2023 at 3.00 pm for final arguments".

AND WHEREAS, the matter was placed in the 350th GCZMA Meeting held on 20/07/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Respondent was absent"

AND WHEREAS, the matter was placed in the 350th GCZMA Meeting held on 20/07/2022. The Authority decided that, "The Authority decided post the matter on 10/08/2023 at 3.00 pm".

AND WHEREAS, the matter was placed in the 351st GCZMA Meeting held on 31/07/2023. The proceeding at the hearing is that, "Respondent was absent. Advocate S. Coutinho remained present for the Complainant and placed NGT Judgment dated 26/07/2023 before the Authority.

AND WHEREAS, the matter was placed in the 351st GCZMA Meeting held on 31/07/2022. The Authority decided that, "The Authority after hearing complainant and going through the direction given by NGT decided to post all the matter on 10/08/2023 at 3.00 pm for arguments.

AND WHEREAS, the matter was placed in the 354th GCZMA Meeting held on 16/08/2023. The proceeding at the hearing is that, "*Advocate for the Complaint present. Advocate for the Respondent present*"

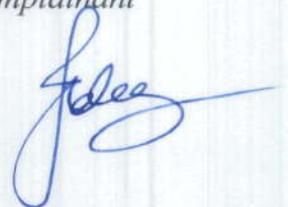
AND WHEREAS, the matter was placed in the 354th GCZMA Meeting held on 16/08/2022. The Authority decided that, "*The Authority after hearing both the parties decided to post the matter on 24/08/2023 at 3.00 pm.*"

AND WHEREAS, the matter was placed in the 357th GCZMA Meeting held on 29/08/2023. The proceeding at the hearing is that, "Adv Malik for the Complainant present. Advocate for Complainant sought time to submit additional submissions Adv for the respondent present.

AND WHEREAS, the matter was placed in the 357th GCZMA Meeting held on 29/08/2022. The Authority decided that, "*The Authority after hearing the parties decided to post the matter on 07/09/2023 at 3.00 pm for filling synopsis by both the parties*"

AND WHEREAS, the matter was placed in the 359th GCZMA Meeting held on 07/09/2023. The proceeding at the hearing is that, "*Advocate for the Complaint present. Advocate for the Respondent present*"

AND WHEREAS, the matter was placed in the 359th GCZMA Meeting held on 07/09/2022. The Authority decided that, "*The Authority after hearing the Complainant decided to post the matter for orders*"



AND WHEREAS, the matter was placed in the 364th GCZMA Meeting held on 23/10/2022. The Authority decided that, "The Authority perused the Replies filed by the parties, the documents produced on record, the site inspection report and have decided that, "Firstly, the SCN was issued to the Respondent Satyam Thakral with the noted violations mentioned in the SCN. It was brought to the notice of the Authority that Mr Satyam Thakral had sold the Property to Mr Rohit Kher, Mr Anil Sharma and Mr Arun Bhalla who received the Personal hearing Notice and remained present for the hearing, have accepted the Notice and chose to answer the SCN thereby placing their documents before the Authority and clarifying the Violation listed at sr No 3 of the Show Cause Notice GCZMA/N/ILLE-COMPL/22-23/75/1549 dated 18/10/2022.

The Respondent admitted that they are running a commercial establishment in the name "DALLAS BEACH RESORT" situated at Ashwem, Mandrem. The Respondent has also stated that he is running the business on the permission granted by the GCZMA bearing ref no GCZMA/N/Shack-Hut-Cott-Tent/20-21/07/305 dated 09/06/2021.

Violations	Observations at Site Inspection
a) Cottage Blocks – 15 b) Restaurant – 01 c) Swimming Pool d) RCC platform e) Structure on eastern side f) RCC underground water tank	The project has approval of the GCZMA. However, Structures c) to f) are unauthorised and recommended for demolition.

The Authority during its site inspection had noticed that the Respondent Mr Satyam Thakral now Respondents Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla had erected

The Authority noted that since the Respondent had taken Permission dated 9/6/21 for erection of 2 shacks and 15 huts/cottages consisting of 30 rooms in property bearing Sy No. 211/2-A of Mandrem Pernem, the Authority discharges the SCN to the extent of (a) Cottages Blocks – 15, (b) Restaurant -1.

The Authority further noted that the Respondent was silent and has not placed any documents on records besides the Permission issued by the Authority to substantiate the fact that the structures at (c) Swimming Pool, (d) RCC platform, (e) Structure on the eastern side and (f) RCC underground water tank are erected with any permissions. The Respondent being silent clearly proves that the he has no documents to prove the legality for the violations noted at(c), (d), (e) and (f) of the Show Cause Notice hence calls for demolition.



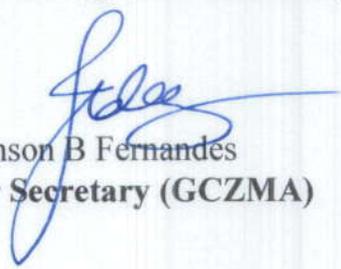
The Authority decided to discharge the SCN to the extent of (a) Cottages Blocks – 15, (b) Restaurant -1 and direct demolition of offending structures noted at (c) Swimming Pool, (d) RCC platform, (e) Structure on the eastern side and (f) RCC underground water tank”.

NOW THEREFORE, the GCZMA in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) read with sub-rule (3) (a) of Rule 4 of the Environment (Protection) Rules 1986, and read with power vested with the GCZMA vide Order S.O. 6071 (E) dated 27/12/2022 issued by the Ministry of Environment & Forests, Government of India, hereby directs **Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla**, to demolish at **(c) Swimming Pool, (d) RCC platform, (e) Structure on the eastern side and (f) RCC underground water tank** situated in Sy. No 211/2-A of Ashwem, Mandrem Village, Pernem Goa, as decided in the 364th Meeting of the GCZMA held on 23/10/2023, and further to restore the land to its original condition, within **30 days** from the date of receipt of this order. The Dy. Collector & S.D.O, Pernem, Goa to verify if the said structure is demolished as per these directives failing which the concerned Deputy Collector/ S.D.O shall demolish the structure to enable restoration of land to its original state within 15 days and recover the expenses incurred from **Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla**, as the arrears of land revenue. Further, Dy. Collector & S.D.O, Pernem, Goa is required to submit a compliance report in respect of above directions to the GCZMA within next 3 days of expiry of the aforementioned time period of 30 days.

Further the Authority in the same meeting 364th GCZMA Meeting held on 23/10/2023 has discharged the structure (a) Cottages Blocks – 15, (b) Restaurant -1. situated in Sy. No 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

The proceedings are disposed off accordingly.

**For and on behalf of the
Goa Coastal Zone Management Authority**


Johnson B Fernandes
Member Secretary (GCZMA)

To,

1. **Mr. Rohit Kher**, r/o C-401, Ward No. 2, Dhoran Khas, Doon Trafalgar Apartments, Gujara, Dehradun Uttarakhand.
2. **Mr. Anil Sharma**, r/o Matralio, Paonta Sahib, Paonta Hights Kunja, Siramaur, Himachal Pradesh,
3. **Mr. Arun Bhalla**, r/o C-94, Sector 44, Noida, Gautam Buddha Nagar, Uttar Pradesh

4. **Mr. Satyam Thakral**, Sy. No. 211/2-A, Village Mandrem, Pernem Taluka, North Goa District, Goa – 403718.

Copy to:

1. **The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa...** for information and necessary action.
2. **The Dy. Collector& SDO&Incharge of Demolition Squad**, Tiswadi Taluka, Panaji Goa
3. **The Dy. Collector& SDO of Pernem, Goa.....** who is required to enforce these directions.
4. **Mr. Chandan Suryakant Khorjuvekar**, resident of House No. 98/9, Bandir waddo, Anjuna Bardez Goa.

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment and Climate Change (Govt. of Goa)

4th floor, Dempo Towers, Patto, Panaji-Goa

czma.goa.gov.in

Ref.No.GCZMA/N/ILLE-Comp/22-23/75/3283

Dated: 17/01/2024

DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE OF THE ENVIRONMENT (PROTECTION) RULES, 1986.

WHEREAS, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

AND WHEREAS, the Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna Bardez Goa against Mr. Pankaj Chopra, Lucky Real Tech Pvt Ltd., and Sayam Thakral, C/o Maargrit Beach Resort Goa Ashwem Beach with regards to Illegal construction mentioned below in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

AND WHEREAS, upon the direction of the Hon'ble National Green Tribunal in its order dated 23/12/2022 the Complainant Mr. Chandan Suryakant Khorjuvekar requested the Hon'ble NGT in Original Application No. 70/2022 (WZ) [I.A. No. 202/2022 & I.A. No. 203/2022] to implead Mr. Rajendra Kumar Kamra as Respondent and further to direct the GCZMA to conduct a site inspection of the property of Mr. Rajendra Kumar Kamra in Survey No. 211-2A (i.e. Plot M-L, Plot 23 and Plot 24) and submit inspection report before the Tribunal.

AND WHEREAS, the GCZMA conducted a Site Inspection and based on the violations noted the Authority issued Show Cause Notice bearing No. GCZMA/N/ILLE-COMPL/22-23/75/2744 dated 02/03/2023; to M/s Mr. Rajendra Kumar Kamra stating the illegalities and further directing the Respondent to remain present for the personal hearing before the Authority on 09/03/2023.

AND WHEREAS, the Office of the Goa Coastal Zone Management Authority also had received a complaint from Cochin Estates Limited on 30/05/2022 wherein it has been submitted that there is construction /project in the plot bearing Sy No 211/2A; wherein there is no property setback maintained, the property lies within 200 mts from



HTL. Since the Complaint pertained to the same subject matter, the complaint from Cochin Estates Limited on 30/05/2022 was clubbed with that of Chandan Khorjuvekar.

AND WHEREAS, the matter was placed in the 334th GCZMA Meeting held on 09/03/2023. The proceeding at the hearing is that, *“Advocate Pankaj Vernekar appeared for the Respondent Mr. Rajendra Kamra. Advocate Akshata Gawas appeared for the Respondent Mr. Pankaj Chopra (M/s Maargit Beach Resort). Advocate Gauresh Malik appeared for the Complainant Mr. Chandan Khorjuvekar. Advocate for the Respondent Mr. Rajendra Kamra submitted that Show Cause Notice is not received by him. The NGT directed the parties to appear before GCZMA on 09/03/2023. The Copy of the Show Cause Notice is given to the advocate appeared for Mr. Rajendra Kamra”*

AND WHEREAS, the matter was placed in the 334th GCZMA Meeting held on 09/03/2023. The Authority decided that, *“The Authority after hearing all the parties decided to bifurcate the cases and hear the Respondents individually. Further, the Authority decided to post the mater on 21/03/2023 at 3.00 pm’.*

AND WHEREAS, the matter was placed in the 336th GCZMA Meeting held on 21/03/2023. The proceeding at the hearing is that, *“Advocate Basilo Pacheco appeared for the Complainant. Advocate Nitin Sawant remained present for Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla who are the new purchaser of the property belonging to Mr. Satyam Thakral. Advocate Kajal Bandodkar remained present for Pankaj Chopra (M/s Maargit Beach Resort) and Advocate C. Lobo appeared for Rajendra Kamra. Advocate for Rajendra Kamra filed reply. Advocate Nitin Sawant accepted the show cause notice and the violations and stated he will file appropriate reply in his case. Further, he sought copy of complaint, Show cause Notice and site inspection report which were furnished to him and to the advocate Kajal Bandodkar*

AND WHEREAS, the matter was placed in the 336th GCZMA Meeting held on 21/03/2023. The Authority decided that, *“The Authority after hearing the parties decided to post the matter on 05/04/2023 at 3.00 pm for filling replies by Mr. Satyam Thakral and Pankaj Chopra and decided to bifurcate the cases and hear all the 3 Respondents individually.*

AND WHEREAS, the matter was placed in the 338th GCZMA Meeting held on 05/04/2023. The proceeding at the hearing is that, *“Advocate Gauresh Malik appeared for the Complainant. Advocate N Nadkarni appeared for the Respondent. Complainant made written submissions. Advocate for the respondent stated that they have filed reply on 21/03/2023.*

AND WHEREAS, the matter was placed in the 338th GCZMA Meeting held on 05/04/2023. The Authority decided that, "The Authority after hearing both the parties decided to post the matter on 13/04/2023 at 3.00 pm for arguments".

AND WHEREAS, the matter was placed in the 340th GCZMA Meeting held on 13/04/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Advocate Pankaj Vernekar appeared for the Respondent. Advocate for the Respondent sought time.

AND WHEREAS, the matter was placed in the 340th GCZMA Meeting held on 13/04/2023. The Authority decided that, "The Authority after hearing both the parties decided to post the matter on 04/05/2023 at 3.00 pm for arguments.

AND WHEREAS, the matter was placed in the 342nd GCZMA Meeting held on 04/05/2023 but rescheduled on 05/05/2023, the proceeding at the hearing was that, "Advocate Gauresh Malik appeared for the Complainant. Advocate Pankaj Vernekar appeared for the Respondent. Advocate for the Respondent sought time. Adv for Cochin Estate appeared for 2nd Complainant Adv Pankaj Vernekar appeared for the Respondent and sought for time.

AND WHEREAS, the matter was placed in the 342nd GCZMA Meeting held on 04/05/2023 but rescheduled on 05/05/2023; the Authority decided that, "The Authority after hearing both the parties decided to post the matter on 22/06/2023 at 3.00 pm for arguments

AND WHEREAS, the matter was placed in the 347th GCZMA Meeting held on 22/06/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Advocate Pankaj Vernekar appeared for the Respondent. Advocate for the Respondent sought time. Adv for Cochin Estate appeared for 2nd Complainant Adv Pankaj Vernekar appeared for the Respondent and sought for time".

AND WHEREAS, the matter was placed in the 347th GCZMA Meeting held on 22/06/2023. The Authority decided that, "The Authority after hearing both the parties decided to hold a Site inspection on 30/06/2023 at 11 am onwards post the matter on 06/07/2023 at 3.00 pm for final arguments."

AND WHEREAS, the matter was placed in the 350th GCZMA Meeting held on 20/07/2023. The proceeding at the hearing is that, "Advocate Gauresh Malik appeared for the Complainant. Respondent was absent"

AND WHEREAS, the matter was placed in the 350th GCZMA Meeting held on 20/07/2022. The Authority decided that, "The Authority decided post the matter on 10/08/2023 at 3.00 pm".



AND WHEREAS, the matter was placed in the 351st GCZMA Meeting held on 31/07/2023. The proceeding at the hearing is that, "Respondent was absent. Advocate S. Coutinho remained present for the Complainant and placed NGT Judgment dated 26/07/2023 before the Authority.

AND WHEREAS, the matter was placed in the 351st GCZMA Meeting held on 31/07/2022. The Authority decided that, "The Authority after hearing complainant and going through the direction given by NGT decided to post all the matter on 10/08/2023 at 3.00 pm for arguments.

AND WHEREAS, the matter was placed in the 354th GCZMA Meeting held on 16/08/2023. The proceeding at the hearing is that, "*Advocate for the Complaint present. Advocate for the Respondent present*

AND WHEREAS, the matter was placed in the 354th GCZMA Meeting held on 16/08/2022. The Authority decided that, "*The Authority after hearing both the parties decided to post the matter on 24/08/2023 at 3.00 pm.*

AND WHEREAS, on 24/08/2023 matters could not take place and so matters were posted on 29/08/2023 at 3.00p.m.

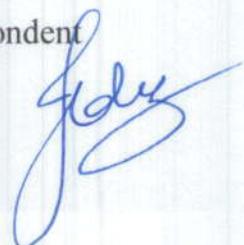
AND WHEREAS, the matter was placed in the 357th GCZMA Meeting held on 29/08/2023. The proceeding at the hearing is that, "Adv Malik for the Complainant present. Adv for Cochin Estate appeared for 2nd Complainant. Adv Pankaj Vernekar for the Respondent present. Advocate for Complainant sought time to submit additional submissions

AND WHEREAS, the matter was placed in the 357th GCZMA Meeting held on 29/08/2022. The Authority decided that, "*The Authority after hearing both the parties decided to post the matter on 07/09/2023 at 3.00 pm for filling synopsis by both the parties*"

AND WHEREAS, the matter was placed in the 359th GCZMA Meeting held on 07/09/2023. The proceeding at the hearing is that, "*Advocate for the Complaint present. Advocate for the Respondent present*

AND WHEREAS, the matter was placed in the 359th GCZMA Meeting held on 07/09/2023. The Authority decided that, "*The Authority after hearing the Complainant decided to post the matter for orders*

AND WHEREAS, the matter was placed in the 364th GCZMA Meeting held on 23/10/2023. The proceeding at the hearing is that, "Complainant absent Respondent absent"



AND WHEREAS, the matter was placed in the 364th GCZMA Meeting held on 23/10/2023. The Authority decided that, "The Authority decided to adjourned the pronouncement of order as both the parties were absent for the hearing. Notice to be issued to the parties to remain present for pronouncement of Order on the 16/11/2023".

AND WHEREAS, the matter was placed in the 368th GCZMA Meeting held on 16/11/2023. The proceeding at the hearing is that, "As order is not ready the Authority posted the matter on 30/11/2023".

AND WHEREAS, the matter was placed in the 375th GCZMA Meeting held on 30/11/2023. The proceeding at the hearing is that, "Advocate for the Complainant present. Advocate for the Respondent present.

AND WHEREAS, the matter was placed in the 375th GCZMA Meeting held on 30/11/2023. The Authority decided that, "The Authority decided to communicate the order to the parties.

AND WHEREAS, the matter was placed in the 378th GCZMA Meeting held on 22/12/2023. The Authority decided that, "The Respondent files his reply to the SCN and has clearly admitted that there are many co-owners to the property in dispute bearing Sy No 211/2-A Mandrem Pernem. Further, the Respondent also clearly admits at pg 4 that although the property is purchased jointly by other Co-owners, the other co-owners have nothing to do with the erection /operation of the structures in SCN. The Respondent in para 6 of his reply to SCN further admits that he has applied for permission and it has been granted exclusively in his name. Since the Authority is concerned only with the legality of the structures and since the Respondent has himself admitted that he is solely liable for the erection of the structures, notices were not issued to the other co-owners as the ownerships is not in question. Since the legality of the structure is in question and the Respondent claims sole responsibility, the Authority proceeds in deciding the case on documentary evidence.

The Respondent states that he has obtained permission of 21 cottages and 1 restaurant / reception via Permission no GCZMA/N/Shack-Hut-Cott-Tent/2-21/68/585 dated 23/7/2021. Subsequently he obtained permission from the concerned Village Panchayat. However even after obtaining permission for 21 cottages the Respondent had erected only 17 cottages along with reception and restaurant area. The Respondent states that the cottages and allied facilities have been erected using wooden particle boards/ engineered wooden planks in conjunction with certain modern materials such as bison panels and G.I pipes.

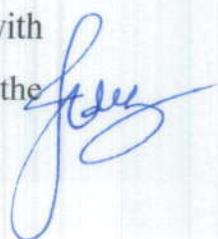
The Authority noted that at the hearing the Adv for the Respondent was intimated about the Site Inspection to be conducted by the officials of the GCZMA. However the Authority is empowered to visit the site as per clause 9 of the Permission granted dated 23/07/2021. As the allegations were that there is no set back maintained as per approved plan and that there were violations carried out by the Respondent. Moreover, the Respondent admits at para 6 of his reply dated 20/07/2023 that his lawyer had intimated him about the Site Inspection to be held on 30/06/2023. Summarily the respondents have erected

Violations	Observations at Site Inspection
a) structures ✓ b) Swimming Pool c) RCC underground water tank d) Footpath	The project has approval of the GCZMA. However, Structures b) to d) are unauthorised and recommended for demolition.

The Authority noted that since the Respondent had taken Permission dated 23/07/201 for erection of 21 cottages and 1 restaurant in property bearing Sy No. 211/2-A part of Plot M-1, Plot 23 and Plot 24 of Mandrem Pernem, the Authority discharges the SCN to the extent of the structures approved in the approval bearing Reference no GCZMA/N/Shack-Hut-Cott-Tent/20-21/68/585 dated 23/07/2021

The Authority further noted that the Respondent was silent and has not placed any documents on records besides the Permission issued by the Authority to substantiate the fact that the structures at Swimming Pool, and RCC underground water tank are erected without any permissions. The Respondent being silent clearly proves that the he has no documents to prove the legality for the violations noted of structures at Swimming Pool, and RCC underground water tank and footpath as noted in the Show Cause Notice and plan hence calls for demolition. Further, the Authority in the same meeting has discharged the structures as shown in the approved plan of the permission bearing no GCZMA/N/Shack-Hut-Cott-Tent/2-21/68/585 dated 23/7/2021 situated in Sy No. 211/2-A, of Ashwem, Mandrem Village Pernem Goa.

NOW THEREFORE, the GCZMA in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) read with sub-rule (3) (a) of Rule 4 of the Environment (Protection) Rules 1986, and read with power vested with the GCZMA vide Order S.O. 6071 (E) dated 27/12/2022 issued by the

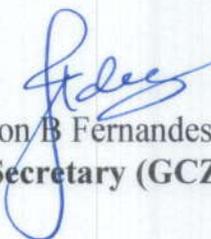


Ministry of Environment & Forests, Government of India, hereby directs **Mr. Rajendra Kamra**, to demolish the **Swimming Pool, and RCC underground water tank and footpath as noted in the Show Cause Notice and plan** situated in Sy. No 211/2-A of Ashwem, Mandrem Village, Pernem Goa, as decided in the 378th Meeting of the GCZMA held on 22/12/2023, and further to restore the land to its original condition, within **30 days** from the date of receipt of this order. The Dy. Collector & S.D.O, Pernem, Goa to verify if the said structure is demolished as per these directives failing which the concerned Deputy Collector/ S.D.O shall demolish the structure to enable restoration of land to its original state within 15 days and recover the expenses incurred from **Mr. Rajendra Kamra**, as the arrears of land revenue. Further, Dy. Collector & S.D.O, Pernem, Goa is required to submit a compliance report in respect of above directions to the GCZMA within next 3 days of expiry of the aforementioned time period of 30 days.

Further the Authority in the same meeting 378th GCZMA Meeting held on 22/12/2023 has discharged the structure as shown in the approved plan of the permission bearing no GCZMA/N/Shack-Hut-Cott-Tent/20-21/68/585 dated 23/07/2021. Situated in Sy. No 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

The proceedings are disposed off accordingly.

**For and on behalf of the
Goa Coastal Zone Management Authority**


Johnson B Fernandes
Member Secretary (GCZMA)

To,

1. **Mr. Rohit Kher**, r/o C-401, Ward No. 2, Dhoran Khas, Doon Trafalgar Apartments, Gujara, Dehradun Uttarakhand.
2. **Mr. Anil Sharma**, r/o Matralio, Paonta Sahib, Paonta Hights Kunja, Siramaur, Himachal Pradesh,
3. **Mr. Arun Bhalla**, r/o C-94, Sector 44, Noida, Gautam Buddha Nagar, Uttar Pradesh
4. **Mr. Satyam Thakral**, Sy. No. 211/2-A, Village Mandrem, Pernem Taluka, North Goa District, Goa – 403718.

Copy to:

1. **The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa...** for information and necessary action.

2. **The Dy. Collector & SDO of Pernem, Goa.....** who is required to enforce these directions.
3. **Mr. Chandan Suryakant Khorjuvekar**, resident of House No. 98/9, Bandir waddo, Anjuna Bardez Goa.

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology and Environment (Govt. of Goa)

4th floor, Dempo Towers, Patto, Panaji Goa

www.czma.goa.gov.in

Ref.No.GCZMA/N/ILLE-COMPL/22-23/75/3249 8

Dated: 29 /01/2024

CORRIGENDUM

Sub: DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE OF THE ENVIRONMENT (PROTECTION) RULES, 1986

Ref.: GCZMA/N/ILLE-COMPL/22-23/75/3283 dated 17/01/2024.

Vide Order bearing Ref No. GCZMA/N/ILLE-COMPL/22-23/75/3283 dated 17/01/2024; is erroneously issued to

1. **Mr. Rohit Kher**, r/o C-401, Ward No. 2, Dhoran Khas, Doon Trafalgar Apartments, Gujara, Dehradun Uttarakhand.
2. **Mr. Anil Sharma**, r/o Matralio, Paonta Sahib, Paonta Hights Kunja, Siramaur, Himachal Pradesh,
3. **Mr. Arun Bhalla**, r/o C-94, Sector 44, Noida, Gautam Buddha Nagar, Uttar Pradesh
4. **Mr. Satyam Thakral**, Sy. No. 211/2-A, Village Mandrem, Pernem Taluka, North Goa District, Goa - 403718.

The same shall stand rectified and be read to be addresses to,

1. **MR RAJENDRA KAMRA**, resident of House No. 76, 3rd floor, Pocket 27, sector 24, Rohini Delhi
2. **Cochin Estates Ltd**, P 3/2, Jal Kaveri CHS, Bangur Nagar, Goregaon (W) Mumbai 400104.

The rest of the contents of the Order bearing Ref No. GCZMA/N/ILLE-COMPL/22-23/75/3283 dated 17/01/2024; remains the same.

Attached copy of the original order

(Shri Johnson B Fernandes)
Member Secretary (GCZMA)

To,

1. **MR RAJENDRA KAMRA**, resident of House No. 76, 3rd floor, Pocket 27, sector 24, Rohini Delhi.

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology and Environment (Govt. of Goa)
4th floor, Dempo Towers, Patto, Panaji Goa

www.czma.goa.gov.in

Ref.No.GCZMA/N/ILLE-COMPL/22-23/75/3283

Dated: 27/01/2024

CORRIGENDUM

Sub: DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE OF THE ENVIRONMENT (PROTECTION) RULES, 1986

Ref.: GCZMA/N/ILLE-COMPL/22-23/75/3283 dated 17/01/2024.

Vide Order bearing Ref No. GCZMA/N/ILLE-COMPL/22-23/75/3283 dated 17/01/2024; is erroneously issued to

1. **Mr. Rohit Kher**, r/o C-401, Ward No. 2, Dhoran Khas, Doon Trafalgar Apartments, Gujara, Dehradun Uttarakhand.
2. **Mr. Anil Sharma**, r/o Matralio, Paonta Sahib, Paonta Hights Kunja, Siramaur, Himachal Pradesh,
3. **Mr. Arun Bhalla**, r/o C-94, Sector 44, Noida, Gautam Buddha Nagar, Uttar Pradesh
4. **Mr. Satyam Thakral**, Sy. No. 211/2-A, Village Mandrem, Pernem Taluka, North Goa District, Goa – 403718.

The same shall stand rectified and be read to be addresses to,

1. **MR RAJENDRA KAMRA**, resident of House No. 76, 3rd floor, Pocket 27, sector 24, Rohini Delhi
2. **Cochin Estates Ltd**, P 3/2, Jal Kaveri CHS, Bangur Nagar, Goregaon (W) Mumbai 400104.

The rest of the contents of the Order bearing Ref No. GCZMA/N/ILLE-COMPL/22-23/75/3283 dated 17/01/2024; remains the same.

Attached copy of the original order

(Shri Johnson B Fernandes)
Member Secretary (GCZMA)

To,

1. **MR RAJENDRA KAMRA**, resident of House No. 76, 3rd floor, Pocket 27, sector 24, Rohini Delhi.